

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-185/ND/2020

IN THE MATTER OF:

M/s. Promk Multiservices India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Nextzen Engineers Systems Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Pardeep Dahiya and Ms.
Mahima Benipuri, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

The present application is filed on behalf of the operational therein to permit the applicant to withdraw the main application no. IB-185(ND)/2020 on the ground of settlement arrived between the parties.

Heard the submissions made on behalf of the operational-creditor and in view of the facts mentioned in the applications the present application is **dismissed as withdrawn.**

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(Abni Ranjan Kumar Sinha)
Member (J)**